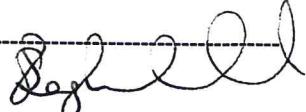


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 15.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA)No. 63/BB/2017	-	For hearing	230/ 232	Broadcom Semiconductors India Pvt. Ltd.

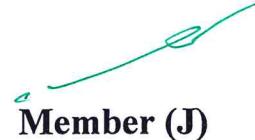
SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Raghuram Adams	Petitioner	
2)	Prema Hatti	ROC	

**O R D E R**

Counsel for Petitioner is present. Smt. Prema Hatti, Standing Counsel appearing for ROC & RD is present. Counsel for Petitioner filed memo alongwith annexure. Smt. Prema Hatti, Standing Counsel requested time for filing reports of ROC & RD. Sri Pramod Kumar, Assistant from O.L office is present. O.L has filed common application in O.L.R No.181/17 seeking permission to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of the Transferor Companies. Counsel for Petitioner has no objection to grant permission to O.L. Hence, OLR No.181/17 is allowed vide separate order. O.L is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of Transferor Companies. Petitioner Company is directed to pay the fee of the Chartered Accountant as fixed. For filing reports list it on 16/01/2018.



**Member (T)**



**Member (J)**